

THE
PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

4997

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HOUSE OF THE PEOPLE

Friday, 1st August, 1952.

The House met at a Quarter Past
Eight of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(No Questions: Part I not published.)

FORWARD CONTRACTS (REGU-
LATION) BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill to provide for the regulation of certain matters relating to forward contracts, the prohibition of options in goods and for matters connected therewith.

Mr. Speaker: The question is.

"That leave be granted to introduce a Bill to provide for the regulation of certain matters relating to forward contracts, the prohibition of options in goods and for matters connected therewith."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

PREVENTIVE DETENTION (SECOND
AMENDMENT) BILL

The Minister of Home Affairs and States (Dr Katju): I beg to move:

"That the Bill further to amend the Preventive Detention Act, 1950, as reported by the Joint Committee, be taken into consideration."

124 P.S.D.

The House would have noticed that the Report has appended to it a large number of dissenting minutes. It has been rather a curious experience for the Select Committee. The normal rule has always been that when a Bill is referred to a Select Committee it is presumed that the House acquiesces in the principle of the Bill and only details will be thrashed out. In this particular case hon. Members who became members of the Committee declared on the floor of the House that they were opposed to the Bill root and branch, every principle of the Bill and, therefore, no one would be surprised that they would not be satisfied and could not be satisfied.

Mr. Speaker: I would like to make one point clear here. When the motion for reference of the Bill to the Select Committee was put to the vote of the House it was pointed out that certain Members of the House did not feel themselves bound and they had some mental reservations of their own as regards the principle of the Bill. I had then clarified the position that whatever mental reservations individual Members may have, so far as the House was concerned, by the acceptance of the motion, the House as a whole was committed to the principle of the Bill and there would be no question of reopening any discussion on the principle of the Bill. Whatever one may have to say as regards the details is a different matter. The only difference in the usual or normal procedure and the present one is that the House was pleased to give instructions to the Select Committee not only to touch on and consider the clauses of the amending Bill but also all the sections of the original Act. That does not mean that the principle of the Act is open for discussion today.

Dr. Katju: Sir, I am indebted, and I hope the House as a whole is indebted, to you, Sir, for this clarification of the whole procedure. I was